

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Appeal No. 272/252/ND/2023**

**IN THE MATTER OF:**

Income Tax Officer	...	Appellant
Versus		
Registrar of Companies (Triksa Apparels Pvt. Ltd.)	...	Respondent

**Under Section 252(1) of Companies Act, 2013.**

**Order delivered on 16.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**  
**CORRIGENDUM ORDER**

The Order dated 02.07.2024 may be read as:

“Due to paucity of time, the matter could not be taken up.

Next date of hearing on **13.08.2024.**”

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**